

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 384 of 2004

Jabalpur, this the 7th day of May, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman  
Hon'ble Mr. Madan Mohan, Judicial Member

P.V. Radhakrishnan,  
S/o K.C. Variar,  
Date of birth 17.4.1950,  
Assistant, W-9/1(QA/W) Colony,  
GCF Factory, Post  
Jabalpur(MP)

APPLICANT

(By Advocate - Shri S.Paul)

VERSUS

1. Union of India,  
Ministry of Defence,  
Through its Secretary,  
Department of Defence Production,  
New Delhi.
2. Director General of Quality Assurance,  
Department of Defence Production &  
Supplies, Ministry of Defence,  
DHQ, PO New Delhi - 110 011.
3. Director of Quality Assurance(Armmts),  
Department of Defence Production & Supplies,  
Ministry of Defence,  
DHQ, PO New Delhi - 110 011
4. Controllerate of Quality Assurances  
(Weapons), Gun Carriage Factory,  
Post Jabalpur(M.P.)

RESPONDENTS

(By Advocate - Shri S.A. Dharmadhikari)

O R D E R (ORAL)

By M.P. Singh, Vice Chairman -

By filing this OA, the applicant has sought the following  
main reliefs :-

"(ii) to set aside the orders dated 23.4.2004  
(Annexure-A-1) and 4.5.2004(Annexure-A-2).

(iii) command the respondents to continue the  
applicant at Jabalpur with all consequential benefits  
as if the aforesaid impugned orders are never passed".

2. The brief facts of the case are that the applicant  
is working as Assistant under the respondent No.4. The  
respondents have issued orders dated 23.4.2004 and 4.5.2004.  
Vide order dated 23.4.2004 the applicant is proposed to be



transferred from CQA(W), Jabalpur to CQA(AVA) Avadi and vide order dated 4.5.04 the applicant has been asked to indicate proposed date by which he would like to be SOS of the Controllerate to join the new station of posting. It was further stated in the said letter that he should submit his proposal upto 7.5.2004, failing which he will be deemed SOS of the controllerate on 10.5.2004. The applicant has submitted his two representations dated 4.5.2004 (Annexure-P-4) and 6.5.2004 (Annexure-A-7). But the respondents have not taken any decision on the said representations of the applicant.

3. Heard the learned counsel for the applicant and Shri S.A. Dharmadhikari, Additional Standing counsel of UOI.

4. In the facts and circumstances of the case, we dispose of this OA at the admission stage itself by directing the respondents to consider and decide the aforesaid representations of the applicant by passing a detailed, reasoned and speaking order within a period of 2 weeks from the date of receipt of copy of this order. Till the representations of the applicant are decided by the respondents, the applicant will not be disturbed from his present place of posting.

5. The applicant is directed to supply a copy of this order as well as a copy of this OA <sup>to</sup> Shri S.A. Dharmadhikari, Additional Standing Counsel of UOI within a week from the date of receipt of copy of this order.

  
(Madan Mohan)  
Judicial Member

  
(M.P. Singh)  
Vice Chairman